IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 05
(IB)-449(PB)/2019

IN THE MATTER OF:

Oriental Bank of Commerce	...	Petitioner/Applicant
Vs.		
M/s. Piyush Colonisers Ltd & Ors.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 16.04.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Ms. Varsha Banerjee, Adv. in IA-6358/2023 Mr. Shyam Singh Negi, Advs. Mr. Manmohan Asopa, Advocate Ms. Meena Yadav, Advocate Proxy Counsel Adv Ranjit Kumar for Kotak Mahindra Bank in IA/171/2024 Usha Singh for HDBFS Mr. Siddharth Bhatli, Ms. Khyati Jain (Adv) Sougat Sinha for Applicant in IA 1253/2023
For the Respondent	:	Mr. Piyush Aggarwal, Advocate

ORDER

Mr. Abhishek Anand, Ld. Counsel for the RP submitted that some of the applications filed qua the present matters are fixed for hearing on 23.04.2024 and today it is the application filed for approval of the plan, which is to be considered.

Let the application for approval of the plan with other connected applications be placed before the Regular Principal Bench **on 23.04.2024.**

Sd/-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

Shubham – 16.04.2024